

THE REPRESENTATION OF THE PEOPLE (AMENDMENT)  
ACT, 1976

No. 88 OF 1976

[2nd September, 1976.]

An Act further to amend the Representation of the People Act, 1950

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Representation of the People (Amendment) Act, 1976.

Short  
title.

43 of 1950.

2. For sub-section (5) of section 4 of the Representation of the People Act, 1950 (hereinafter referred to as the principal Act), the following sub-section shall be substituted, namely:—

Amend-  
ment of  
section 4.

76 of 1972.

“(5) Save as provided in sub-section (4), the extent of all parliamentary constituencies except the parliamentary constituencies in the Union territory of Arunachal Pradesh shall be as determined by the orders of the Delimitation Commission made under the provisions of the Delimitation Act, 1972 and the extent of the parliamentary constituencies in the Union territory of Arunachal Pradesh shall be as determined by the order of the Election Commission under the provisions of the Government of Union Territories Act, 1963.”

20 of 1963.

3. For sub-section (3) of section 7 of the principal Act, the following sub-section shall be substituted, namely:—

Amend-  
ment of  
section 7.

“(3) Subject to the provisions of sub-section (3) of section 7A, the extent of each assembly constituency in all the States and Union

territories except the assembly constituencies in the Union territory of Arunachal Pradesh shall be as determined by the orders of the Delimitation Commission made under the provisions of the Delimitation Act, 1972 and the extent of each assembly constituency in the Union territory of Arunachal Pradesh shall be as determined by the order of the Election Commission made under the provisions of the Government of Union Territories Act, 1963.”

76 of 1972

20 of 1963

Amend-  
ment of  
section 8.

4. In section 8 of the principal Act,—

(i) in sub-section (1), for the words and figures “the Delimitation of Parliamentary and Assembly Constituencies Order, 1966”, the words and figures “the Delimitation of Parliamentary and Assembly Constituencies Order, 1976” shall be substituted;

(ii) after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) The consolidation under sub-section (1) of the orders referred to in sub-section (5) of section 4 or, as the case may be, sub-section (3) of section 7 shall not, as provided in sub-section (5) of section 10 of the Delimitation Act, 1972, affect the representation in, and the territorial constituencies of, the House of the People or the Legislative Assembly of the State existing on the date of publication in the Gazette of India of any such order or orders as may be relevant.”

76 of 1972.

Amend-  
ment of  
section 9.

5. In clause (a) of sub-section (1) of section 9 of the principal Act, for the words and figures “the Delimitation of Parliamentary and Assembly Constituencies Order, 1966”, the words and figures “the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, or, as the case may be, the Delimitation of Parliamentary and Assembly Constituencies Order, 1976” shall be substituted.

Amend-  
ment of  
section  
28.

6. For sub-section (3) of section 28 of the principal Act, the following sub-section shall be substituted, namely:—

“(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”

Substi-  
tution of  
new  
Schedules  
for the  
First  
Schedule  
and the  
Second  
Schedule.

7. For the First Schedule and the Second Schedule to the principal Act, the following Schedules shall be substituted, namely:—

## "THE FIRST SCHEDULE

(See section 3)

## Allocation of seats in the House of the People

Name of the State/Union territory	Number of seats in the House as constituted on 1-1-1973			Number of seats in the House as subsequently constituted		
	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
1	2	3	4	5	6	7
<b>I. STATES :</b>						
1. Andhra Pradesh . . . . .	41	6	2	42	6	2
2. Assam . . . . .	14	1	2	14	1	2
3. Bihar . . . . .	53	7	5	54	8	5
4. Gujarat . . . . .	24	2	3	26	2	4
5. Haryana . . . . .	9	2	..	10	2	..
6. Himachal Pradesh . . . . .	4	1	..	4	1	..
7. Jammu and Kashmir . . . . .	6	..	..	6	..	..
8. Karnataka . . . . .	27	4	..	28	4	..
9. Kerala . . . . .	19	2	..	20	2	..
10. Madhya Pradesh . . . . .	37	5	8	40	5	8
11. Maharashtra . . . . .	45	3	3	48	3	3
12. Manipur . . . . .	2	..	1	2	..	1
13. Meghalaya . . . . .	2	..	2	2	..	..
14. Nagaland . . . . .	1	..	..	1	..	..
15. Orissa . . . . .	20	3	5	21	3	5
16. Punjab . . . . .	13	3	..	13	3	..
17. Rajasthan . . . . .	23	1	3	25	4	3
18. Sikkim . . . . .	..	..	..	1	..	..
19. Tamil Nadu . . . . .	39	7	..	39	7	..
20. Tripura . . . . .	2	..	1	2	..	1
21. Uttar Pradesh . . . . .	85	18	..	85	18	..
22. West Bengal . . . . .	42	8	2	42	8	2

Name of the State/Union territory	Number of seats in the House as constituted on 1-1-1973			Number of seats in the House as subsequently constituted		
	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
I	2	3	4	5	6	7
<b>II. UNION TERRITORIES :</b>						
1. Andaman and Nicobar Islands	1	..	..	1	..	..
2. Arunachal Pradesh	1	..	1	2	..	..
3. Chandigarh	1	..	..	1	..	..
4. Dadra and Nagar Haveli	1	..	1	1	..	1
5. Delhi	7	1	..	7	1	..
6. Goa, Daman and Diu	2	..	..	2	..	..
7. Lakshadweep	1	..	1	1	..	1
8. Mizoram	1	..	1	1	..	..
9. Pondicherry	1	..	..	1	..	..
<b>TOTAL</b>	<b>522</b>	<b>77</b>	<b>41</b>	<b>542</b>	<b>78</b>	<b>38</b>

### THE SECOND SCHEDULE

(See sections 7 and 7A)

*Total number of seats in the Legislative Assemblies*

Name of the State/Union territory	Number of seats in the Legislative Assembly as constituted on 1-1-1973			Number of seats in the Legislative Assembly as subsequently constituted		
	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
I	2	3	4	5	6	7
<b>I. STATES :</b>						
1. Andhra Pradesh	287	40	11	294	39	11
2. Assam	114	8	10	126	8	16
3. Bihar	318	45	29	324	46	25

Name of the State/Union territory	Number of seats in the Legislative Assembly as constituted on 1-1-1973			Number of seats in the Legislative Assembly as subsequently constituted		
	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
1	2	3	4	5	6	7
4. Gujarat . . .	168	11	22	182	12	25
5. Haryana . . .	81	15	..	90	17	..
6. Himachal Pradesh . .	68	16	3	68	15	3
7. Jammu and Kashmir*						
8. Karnataka . . .	216	29	2	224	29	2
9. Kerala . . .	133	11	2	140	12	2
10. Madhya Pradesh . .	296	39	61	320	42	64
11. Maharashtra . . .	270	15	16	288	17	17
12. Manipur . . .	60	1	19	60	1	19
13. Meghalaya . . .	60	..	50	60	..	..
14. Nagaland . . .	52	..	..	60	..	..
15. Orissa . . .	140	22	34	147	22	34
16. Punjab . . .	104	23	..	117	29	..
17. Rajasthan . . .	184	31	21	200	32	24
18. Sikkim . . .	..	..	..	32	1	1**
19. Tamil Nadu . . .	234	42	2	234	42	2
20. Tripura . . .	60	6	19	60	7	17
21. Uttar Pradesh . . .	425	89	..	425	69	1
22. West Bengal . . .	280	55	16	294	59	17

\*Under the Constitution of Jammu and Kashmir, the number of seats in the Legislative Assembly of that State excluding the 24 seats earmarked for Pakistan-occupied territory is 76 out of which 6 seats have been reserved for the Scheduled Castes in pursuance of the Jammu and Kashmir Representation of the People Act, 1957.

\*\*Reserved for Sanghas.

Name of the State/Union territory	Number of seats in the Legislative Assembly as constituted on 1-1-1973			Number of seats in the Legislative Assembly as subsequently constituted		
	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes	Total	Reserved for the Scheduled Castes	Reserved for the Scheduled Tribes
I	2	3	4	5	6	7
<b>II. UNION TERRITORIES :</b>						
1. Arunachal Pradesh	..	..	..	30	..	..
2. Goa, Daman and Diu	30	..	..	30	..	..
3. Mizoram	30	..	..	30	..	..
4. Pondicherry	30	5	..	30	5	.."